

I am very glad that, very promptly, action was taken by the Attorney General and an application has been made for review. It has been said that the prevention of insult to National honour Act should be amended. I only suggest that there is no hurry ; in a case like this there should not be any hurry, in the sense that the law need not be amended immediatly, because we do not know what the Supreme Court will do. Whatever the Supreme Court says, let it be considered and thereafter action can be taken ; before that, the law need not be amended.

Another thing is this. This is the occasion when every one should rise as one man because our unity is at stake, the very existence of one nation or one India is at stake.

15.00 hrs.

So, whatever we do, we should work very carefully so that our India, our motherland remains united and free as always we expect it to be.

I forgot to say, there was a problem once whether Vandemataram is to be sung because the word "mother" is mentioned there. I notice that in Bangladesh and Indonesia "mother" is mentioned in their own national anthem. Whether it is true or not, there are forces which are trying to disrupt our life and our dream of peaceful existence in the world. We should be careful about it.

I thank you for the opportunity given to me.

15.01 hrs.

RE : PRIVATE MEMBERS' BUSINESS

[English]

MR. CHAIRMAN : The House is now going to the private members' business. Shri Piyus Tiraky to move his motion.

SHRI S. JAIPAL REDDY : (Mahbubnagar) : I want to make a submission, Madam. The private members' resolution is being taken up today. The point that I want to make is that there is another private

members' resolution tabled by Shri Bhattam Srirama Murty which is very relevant. So, we must see to it that he tables his resolution today itself.

MR. CHAIRMAN : That will be seen. Today, as it stands, Mr. Piyus Tiraky has to move his Motion.

SHRI S. JAIPAL REDDY : We have discussed it at great length.

MR. CHAIRMAN : I will take notice of it. We will look into it.

SHRI C. MADHAV REDDI (Adilabad) : From opposition, there is no speaker on this.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I think, on the previous one we have allotted six hours, of which we have already taken five hours and forty minutes. The Hon. Minister is going to reply now and thereafter we will take up the next one.

SHRI S. JAIPAL REDDY : The only point that I would like to mention is that before the House adjourns today, we should see to it that the Hon. Member Shri Bhattam Srirama Murty is able to table his resolution.

MR. CHAIRMAN : We have taken notice of it. Whatever has been allotted is getting over. Mr. Piyus. Tiraky.

15 02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Twenty Seventh Report

SHRI PIYUS TIRAKY (Alipurduars) : I beg to move

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1986",

MR. CHAIRMAN : The question is

“That this House do agree with the Twenty-seventh Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 26th November, 1986”.

*The motion was adopted.*

RESOLUTION REGARDING GROWTH OF RURAL ECONOMY-(Contd.)

[English]

MR. CHAIRMAN : The House will now take up further discussion on the Resolution moved by Dr. D.N. Reddy. The Hon. Minister may intervene.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : Madam Chairperson, several hon. Members have participated and have put forth several suggestions on the Resolution moved by the hon. Member Shri D.N. Reddy.

[English]

DR. D.N. REDDY (Cuddpah) : May I request the Minister to speak in English ?

MR. CHAIRMAN : I cannot insist the Minister. There is a translation you can go through it.

SHRI SUKH RAM : I can speak in English also. But many members have spoken in Hindi, so I want to speak in Hindi.

MR. CHAIRMAN : The Minister may speak in whatever language he would like to speak. There is a translation going on already.

DR. D.N. REDDY : I am not questioning the right of the Minister. I am only requesting.

MR. CHAIRMAN : I cannot insist on him to speak in a particular language.

[Translation]

SHRI BALKAVI BAIRAGI (Mandaur) : Mr. Minister, you may speak the language of your heart.

SHRI SUKH RAM : India lives in the villages and there is no doubt that the strength of villages is the strength of India. The Planners have always kept and will always keep this thing in mind. When India became independent and we started the system of planning, attention was paid in this direction. At that time our great institution under the leadership of Pandit Jawhar Lal Nehru framed land reform laws and many other laws were passed in the country to give ownership right to the farmers and the tillers. During those days about 169 laws were passed in the country under which lakhs of tillers who were not the owners of land, were given the ownership rights. By including all these laws in the Ninth Schedule of the Constitution, these were kept outside the purview of the courts of law and in this way a revolutionary step was taken by the Government of the Independent India. For whom all these things were done ? These were done for the welfare of the farmers living in the rural areas. Under those laws, 7.7 million tillers were given the rights of ownership for 5.6 million hectares of land. I concede that till now some of the States have not implemented the land reforms in the desired manner but the Government of India is continuously making efforts to get these laws implemented. We want that the man who tills the land should be the owner of the land so that he is able to do farming independently, use modern means properly and produce more. Under the ceiling law, 7.45 million acres of land has been declared surplus. In this way, you will find that by giving possession of 5.76 million acres of land to the landless farmers, our Government has taken a revolutionary step. This helped in improving the condition of the rural people, particularly that of the farmers. In addition, there are people in our society who were called landless. Under the 20 Points Programme of Shrimati Indira Gandhi, these people were also distributed land. I agree that land is inadequate for them to make both ends meet, but earlier they were considered inferiors and how they have got a status in the society.